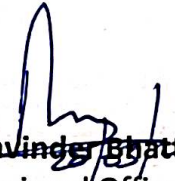


IN THE HON'BLE NATIONAL GREEN TRIBUNAL**OA NO. 170 OF 2024****IN THE MATTER OF:****Gurmail Singh****... Applicant****Versus****Punjab Pollution control Board and others****... Respondents****INDEX**

Sr. No.	Particulars	Page No.
1.	Short reply/Status Report on behalf of the Punjab Pollution Control Board under the signatures of Environmental Engineer, Regional Office-2, Punjab Pollution Control Board, Ludhiana	1-5
2.	<u>Annexure R-1/A</u> Guidelines for setting up of new petrol Pump issued by Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020	6-19
3.	<u>Annexure R-1/B</u> District Controller, Food, Civil Supplies and Consumer Affairs, Ludhiana(East) office letter no. (East)-2020/11200 dated 2.11.2020	20
4.	<u>Annexure R-1/C</u> Punjab Pollution Control Board office letter no. 577 dated 9.4.2021.	21-22

Place: Ludhiana

Date: 28/03/2024


Er. Ravinder Bhatia
 Environmental Engineer, Regional Office-
 2, Punjab Pollution Control Board
 , Ludhiana

IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 170 of 2024

(IA No. 83/2024)

Gurmail Singh

.....Applicant

Versus

Punjab Pollution Control Board and others

.....Respondents

Short reply of Environmental Engineer, Regional Office-2, Ludhiana on
behalf of Punjab Pollution Control Board i.e. respondent no.1.

Respectfully showeth:

1. That briefly submitted that the applicant has filed the above mentioned application before the Hon'ble National Green Tribunal with the grievance that respondent no.4 (Ashish Garg,# 2543, Phase-1, Urban Estate, Dugri, Ludhiana) is setting up a petrol pump within 30 meters of kanal which is not permissible in terms of the guidelines for setting up of new Petrol Pumps issued by the Central Pollution Control Board (CPCB) on 16.08.2021. The applicant has relied upon clause (a) of the guidelines, which reads as under:

“(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of

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water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."

2. That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 22.02.2024 thereby issuing notice to the respondents (Punjab Pollution Control Board; Deputy Commissioner, Ludhiana; Indian Oil Corporation Limited; Ashish Garg of Ludhiana) to file their response to the application filed by the applicant.
3. That keeping view the facts and circumstances of the case, the present short reply is being filed in the case on behalf of Punjab Pollution Control Board mentioning therein the relevant facts relating to the Punjab Pollution Control Board. The reply of the Board in compliance to order dated 22.02.2024 of the Hon'ble National Green Tribunal may kindly be read in the following paragraphs.
4. That briefly stated the Punjab Pollution Control Board being the statutory regulatory authority to implement the provisions of the environmental laws in the State of Punjab only give its recommendations in the form of No Objection Certificate from pollution angle for setting up of the retail outlet of petrol i.e. petrol pump in reference to the letter received from the District Administration i.e. Deputy Commissioner and the District Food and Civil Supplies Controller of the concerned district. However, the license for operation of the retail outlet of petrol i.e. petrol pump is granted by the Deputy Commissioner of the concerned district upon recommendations of different departments and that of District Food and Civil Supplies Controller.
5. That it is relevant to mention here that the Hon'ble National Green Tribunal vide order dated 18.1.2019 passed in Original Application No. 86

of 2019 Gyanprakash @ Pappu Singh v/s GOI and Others directed Central Pollution Control Board and Ministry of Petroleum and Natural Gas (MoPNG) to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory powers. An Expert Committee comprising of members from IIT Kanpur, NEERI, UP, TERI, Ministry of Petroleum and Natural Gas (MoPNG) and CPCB was constituted to frame guidelines for setting up of new petrol pumps including siting criteria and pollution prevention and control measures.

6. That the siting criteria for retail outlets as prescribed under the guidelines issued by the Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 for setting up of new petrol pump is reproduced herein below:

"In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point / dispensing units / vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No High tension line shall pass over the retail outlet."

7. That the Punjab Pollution Control Board vide letter no. PPCB/SEE(HQ-2)/2020/5052-73, 5074, 5075-77 dated 13.2.2020, has circulated the guidelines for setting up of new petrol pump as issued by the Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 to all the Deputy Commissioners of the State of Punjab and other stakeholder departments. A copy of letter no.

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PPCB/SEE(HQ-2)/2020/5052-73, 5074, 5075-77 dated 13.2.2020 alongwith office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 of Central Pollution Control Board is enclosed herewith as **Annexure R-1/A** for kind perusal.

8. That the District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide his office letter No. (East)-2020/11200 dated 02.11.2020 (**Annexure R-1/B**) had sought the comments with regard to the issuance of No-Objection Certificate for setting up of retail outlet (Kissan Sewa Kendra) at Khasra No. 22//23/1,22/24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.
9. That the Punjab Pollution Control Board has forwarded its comments to District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide Board's office letter No. 577 dated 09.04.2021 (**Annexure R-1/C**) in light of CPCB, Office Memorandum B-13011//1/2019-20AQM/10822 dated 07.01.2020.
10. That further it is submitted that the addendum to the Guidelines for setting up of New Petrol Pumps as is being relied upon by the applicant were issued by the Central Pollution Control Board vide office memorandum B-13011/1/2019-20/AQM dated 16.08.2021 i.e. after about 4 months' of sending the recommendations by the Punjab Pollution Control Board to the District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East).
11. That in view of the above facts, it is respectfully submitted that the Punjab Pollution Control Board has given no objection certificate from pollution angle for setting up of the retail outlet at Kissan Sewa Kendra considering the guidelines issued by the Central Pollution Control Board vide office memorandum dated 07.01.2020, a copy of which is enclosed as **Annexure R-1/A**. The guidelines relating to distance from surface water bodies was issued by the Central Pollution Control Board on 16.08.2021 that is after

the no objection certificate was issued by the Punjab Pollution Control Board.

12. That the license for setting up of retail outlet by respondent no.4 has been issued by the District Administration i.e. Deputy Commissioner, Ludhiana and District Controller, Foods and Civil Supplies and Consumer Affairs after obtaining the comments of different departments. Hence, the reply given by the respondents Deputy Commissioner, Ludhiana and Indian Oil Corporation Limited may kindly be perused.

Submitted by

Date: 28.03.2024

(Ravinder Bhatti)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-2, Ludhiana

Place: Ludhiana

on behalf of Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. PPCB/SEE(HQ-2)/2020/ 5052-73

Dated: 13/2/2020

To

All the Deputy Commissioners,
State of Punjab
(List attached)

Subject: Guidelines for Setting Up of New Petrol Pumps In Compliance of Hon'ble NGT order dated January 18, 2019 In OA No. 86/2019: Gyanprakash@ Pappu Singh V/s GOI & Ors.

Reference: CPCB letter no. B-31011/1/2019-20/AQM/10822 dated 07.01.2020

The Central Pollution Control Board in compliance of Hon'ble National Green Tribunal orders dated 18.01.2019 in OA No. 86 of 2019 has issued certain guidelines for Setting-up of New Petrol Pumps.

A copy of the above guidelines received from CPCB is enclosed herewith for information, further necessary action and compliance, please.

DA/as above

Endst. No. 5074

A copy of the above is forwarded to the Principal Secretary, Department of Science, Technology and Environment, Chandigarh for his kind information, please.

DA/as above

Endst. No. 5075-77

A copy of the above is forwarded to the following for information & further necessary action:

1. The Director, Directorate of Environment & Climate Change, Department of Science, Technology and Environment, Chandigarh.
2. The Director, Department of Industries & Commerce, Bridge Market, 17C, Sector 17, Chandigarh
3. The Director, Department of Local Government, Sector 35, Chandigarh.

DA/as above

Member Secretary

PTO

ਵਾਤਾਵਰਣ ਭਰਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA
Email id - msppcb@rediffmail.com, Ph: 2215793, 2215802

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Endst. No. 5078-5115Dated: 13/2/2020

A copy of the above is forwarded to the following for information, further necessary action & compliance:

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala, Jalandhar, Ludhiana, Bathinda & PBIP.
 2. The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-I/II, Patiala, Zonal Office-I/II, Patiala, Ludhiana-I/II/ Jalandhar/Amritsar and Bathinda.
 3. The Senior Scientific Officer/Scientific Officer, Punjab Pollution Control Board, Head Office, Patiala.
 4. The Senior Law Officer, Punjab Pollution Control Board, Head Office, Patiala.
 5. The Environmental Engineer, Punjab Pollution Control Board, HQ-I/II/HWM/Const./Mega/Computer, Regional Office, Patiala, Sangrur, Bathinda, Faridkot, Fatehgarh Sahib, Jalandhar, Hoshiarpur, Amritsar, Batala, Ludhiana-I/II/III/IV and Mohali.
- DA/as above

K. G. S.
10/2/2020
Member Secretary

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Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana
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13/1/20

Put up with
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CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

ਨਵੀਂ ਛਾਕ

January 07, 2020

B-13011/1/2019-20/AQM 10822

OFFICE MEMORANDUM

SEE.HQ-1/SSO
EE-Compl./AEE-Compl.

ਚੇਅਰਮੈਨ

13/1/2020
ਮਿਸਤਰ ਸਕੱਤਰ
CE/110

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.


(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

ATC

13

Environmental Engineer
Punjab
Regional Office-II, Ludhiana

9

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

ATC
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
- d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

ATC
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

ATC
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Environmental Engineer
Punjab Pollution Control Board
Regional Office
Mohali

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overflow protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

ATC
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana



CENTRAL POLLUTION CONTROL BOARD
DELHI 110 032

January 07, 2020

B-13011/1/2019-20/AQM 10802-10847
OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Govt. & Ors regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Govt. & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and GPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concerned stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003.

2. PS to CCB

3. PS to MS.

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table, i.e., groundwater levels less than 04 meters, shall have secondary containment by way of double-walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.

2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components, such as pipes, flexible connectors, pumps, fillings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.

3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to GPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCBs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ International experience of 5 years in this field. Various approved methods shall be considered for clearing underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.

5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzles still in the fueling position.

ATC
13
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refuelling so that it does not fall off accidentally.
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 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
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 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
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1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil/groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

c. OMCs will be held liable for Environmental Compensation (Imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and also on extent of contamination in soil and groundwater) and also on remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and also remediation shall have minimum national/ International experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.

4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All new retail outlets set up with sale potential of 300 KL MS per month and settling up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.

2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.

3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.

4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

ATC
13
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

6. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fuelling station. Proper records of operation of VRS shall be maintained.

6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/month and more than 10 lakh population (in first phase) by E(P) Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P) Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

A.T.C.
13
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana
9

(Translated from Punjabi to English Language)

From:

District Controller,
Food Civil Supplies and Consumer Affairs,
Ludhiana (East).

To

1. Executive Engineer (Provisional Division/ Concerned Construction Division), Ludhiana (including map).
2. SDM, Payal (including map).
3. District Town Planner, Ludhiana (including map).
4. Assistant Food and Supplies Officer, Doraha, (including map).
5. Chief Agricultural Officer, Ludhiana (with map).
6. Senior Superintendent of Police, Khanna (with map).
7. District Development and Panchayat Officer, Ludhiana (including map).
8. Additional Chief Administrative GLADA, Ludhiana (including map).
9. District Fire Officer, Ludhiana (including map).
10. District Forest Department Officer, Ludhiana (including map).
11. Punjab Pollution Control Board, Ludhiana (including map).

Memo No.PP(East)-2020/11200 Dated 02.11.2020

Subject:- Issuance No-objection certificate for setting up retail outlet (Kissan Sewa Kendra) at Khasra no. 22//23/1,22//24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), Distt. Ludhiana.

In reference to District Magistrate, Ludhiana office letter No: 22060/MA dated 26-10-2020 on the above noted subject.

While sending the site map and other documents of the project proponent to you, it is requested to send self-explanatory report/NOC to establish a retail outlet by Indian Oil Corporation Limited, after verification at site within 07 days in light of the instructions/rules/bylaws issued by the Government from time to time, so that your report/NOC may be sent to Worthy District Magistrate, Ludhiana in time. It is also clarified that your report/NOC certificate shall be sent directly to this office.

DA/As Above

Sd/-
District Controller,
Food Civil Supplies and
Consumer Affairs, Ludhiana (East).

No: PP (East)-2020/

Dated

A copy of the above is forwarded to the Hon'ble District Magistrate, Ludhiana w.r.t his office letter No:22060/MA dated 26.10.2020 for information.

Attested

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Sd/-
District Controller,
Food Civil Supplies and
Consumer Affairs, Ludhiana (East).

(Translated from Punjabi to English Language)



Punjab Pollution Control Board

Regional Office-II

E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana

Eeroldh2@yahoo.co.in

Tel. 0161-2672055

No. 577

Dated 09.04.2021

To

District Controller,
Food, Civil Supplies and Consumer Affairs,
Ludhiana.

Subject:- Issuance of No-objection certificate for setting up retail outlet (Kissan Sewa Kendra) at Kahsra No. 22//23/1, 22//24/1/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.

Reference: Your office memo No. P.P (East)-2020/11200 dated 02.11.2020.

With reference to the aforementioned subject and the letter referred above, you are hereby informed that application has been received from your office regarding issuance of NOC from Punjab Pollution Control Board for setting up of retail outlet by Indian Oil Corporation Limited. As per this application the applicant has proposed setting up of a retail outlet. Setting up a retail outlet, sitting guidelines have been issued by Central Pollution Control Board vide letter NO. B-13011/1/2019-20/AQM/10809 dated 07.01.2020. In case the above site, fulfils the prescribed sitting guidelines by CPCB, then this office has no objection to issue NOC for setting up retail outlet at the aforesaid site, provided the applicant complies with the following conditions:

1. The unit shall while complying with manufacturing, storage and import of hazardous chemical Rules, 1989, prepare on-site emergency plan and off-site emergency plan and shall get these plans approved from Competent Authorities.
2. The unit apart from the Retail outlet, shall not do any other activity causing water or air pollution, like auto service Centre etc., without the consent/ NOC of the Board.
3. The unit shall duly comply with the provisions of Punjab Regional Town Planning and Development Act, 1995.
4. The unit shall duly follow all condition as prescribed by Govt. of India's petroleum and explosive safety Organization vide NOC dated 14.12.2017.
5. The unit shall comply with the guidelines as mentioned in IRC-12-2016.
6. The unit shall comply with the guidelines of Master Plan Ludhiana.
7. The unit shall duly comply with the guidelines and site guidelines issued by CPCB vide letter no. B-13011/1/2019-20/AQM/10809 dated 07.1.2020.

Attested

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

-2-

8. The unit shall construct septic tank for treatment of domestic effluent and shall develop plantation area for its disposal.
9. The applicant shall obtain the requisite permissions from the other departments.

Apart from this, you are hereby requested that in future, before sending any case regarding Retail outlet Permission to this office a letter may kindly be attached of the applicant regarding to comply with the sitting guidelines of CPCB.

Attested.


Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Sd/-
Environmental Engineer